

Government of Jammu and Kashmir

Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 11253 - JK (LD) of 2025

DATED:- 04 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No:- LAW-OIC/09/2025

Dated:-04.09.2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 11253 – JK (LD) of 2025 dated 04.09.2025.

S.No.	Petition No.	Title of Petition	OIC
1.	CRM (M) No.399/2025, arising out of case FIR No. 10/2020 P/S ACB Jammu.	Ashok Kumar Gandotra & Ors. V/s UT of J&K.	Sh. Jatinder Ahand CPO, ACB Jammu
2.	CRM (M) No. 229/2025, arising out of case FIR No. 04/2024 P/S ACB Jammu	Saleem Mohd & Ors. V/s UT of J&K	-Do-
3.	CRM (M) No. 175/2025, arising out of case FIR No. 14/2024 P/S ACB Jammu	Himat Singh V/s UT of J&K	-Do-
4.	CRM (M) No. /2025, arising out of case FIR No.03/2025 P/S ACB	Rameshwar Singh & Ors U/s UT of J&K.	-Do-
5.	CRM(M No. 468/2025, arising out of case FIR No. 08/2025 P/S ACB Jammu	Nazir Ahmad V/s UT of J&K and Anr.	-Do-
6.	CRM (M) No. 680/2025, arising out of case FIR No. 12/2025 P/S ACB Jammu.	Roshan Din V/s UT of J&K	-Do-
7	CRM (M) No.399/2025, arising out of case FIR No. 10/2020 P/S ACB Jammu.	Ashok Kumar Gandotra & Ors. V/s UT of J&K.	Sh. Jatinder Ahand CPO, ACB Jammu
8	CRM (M) No. 229/2025, arising out of case FIR No. 04/2024 P/S ACB Jammu	Saleem Mohd & Ors. V/s UT of J&K	-Do-
9	O.A No. /2025	Nisar Ahmad Khan Vs UT of J&K & Ors.	Mr. Masood Ahmad Wani, Deputy Secretary to the Government, GAD

Nayyaz

Jm